

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.114
C.P. (IB)/123(AHM)2024

Proceedings under Section 9 IBC

IN THE MATTER OF:

Gurukrupa Corporation Through its proprietor Godhani
Arvindbhai Ravjibhai
Vs
SHRI GUMANDEV PROCESSORS PRIVATE LIMITED

.....Applicant

.....Respondent

Order delivered on: 15/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Mayur Jugtawat, Advocate a/w.
: Mr. Nipun Singhvi, Advocate
For the Respondent : Mr. Mandeep Singh Saluja, Advocate

ORDER

Learned Counsel for the applicant states that now a rejoinder has been e-filed and the hard copy will be filed, within a period of two days.

Learned Counsel for the respondent stated that he has received the rejoinder only on yesterday i.e. 14.05.2024 and wants to go through the same.

Let the hard copy of the rejoinder be placed on the record of the Registry.

Re-list for hearing on 21.06.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)